

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1388 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 28/11/2024 in W.P.No.14075 of 2024 on the file of the High Court.

Between:

1. GADDAM EPHRAIM RICHARD, S/o. E. Swamy Ratnam Aged about 53 years, Occ. Pvt. Employee R/o. Flat No.203, Vine Yard Pearl, Defence Colony, Neredmet, Secunderabad 500 094.
2. PERAMALLA REUBEN PHILOMON, S/o. P. Balaiah Age about 52 years, Occ. Pvt. Employee, R/ o. 1-7-510/5/A, Hari Nagar, Musheerabad, Hyderabad - 500020
3. GUNDE DEVANAND, S/o. G. Ratnaiah Aged about 59 years, Occ. Pvt. Employee, R/o. H.No. 10-441/42, Satya Raghvendra Nagar, Near Sun Mary School, Malkajgiri, Hyderabad - 500047

**...APPELLANTS/
THIRD PARTIES**

AND

1. THE SOCIETY OF TRUSTEES OF INDIGENOUS CHURCHES IN INDIA, Regd. No. 114/1971 Represented by its Authorized Signatory Ragi Veera Chary S/o. Narasaiah, Age 52 years, Hebron Church, R/o. 1-1-574, Golconda Cross Roads, Musheerabad. Hyderabad. TS 500 020

**...RESPONDENT/
PETITIONER**

2. THE STATE OF TELANGANA, Rep by its Principal Secretary Home Department Secretariat Hyderabad
3. THE COMMISSIONER OF POLICE, Hyderabad City Hyderabad.
4. THE DEPUTY COMMISSIONER OF POLICE, Central Zone LB Stadium Road Hyderabad
5. THE ASSISTANT COMMISSIONER OF POLICE, Central Zone Chikkadpally Hyderabad
6. THE STATION HOUSE OFFICER, Chikkadpally Police Station, Chikkadpally Hyderabad
7. THE STATION HOUSE OFFICER, Musheerabad Police Station, Musheerabad, Hyderabad
8. THE INDIGENOUS CHURCHES IN INDIA TRUST, Regd. No. 46/2004, Represented by its Authorized Signatory, Office at Flat No. 101, SKS Fort House, Opp. Vasavi Medicals, Golconda Cross Roads, Hyderabad-500 020

...RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the order E Order Dated 28.11.2024 in W.P.No.14075 of 2024 of the Hon'ble Single Judge

**Counsel for the Appellants: SRI C.RAGHU, SENIOR COUNSEL FOR
SRI RAVINDER REDDY MUPPU**

**Counsel for the Respondent No.1: SRI K.V.BHANU PRASAD, SENIOR
COUNSEL FOR SRI KOTHAPALLI SAI
SRI HARSHA**

**Counsel for the Respondent Nos.2 TO 7: SRI MAHESH RAJE, GP FOR HOME
Counsel for the Respondent No.8: SRI B.NALIN KUMAR, SENIOR COUNSEL
FOR SRI N.VENKATESWARA RAO**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1388 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. C.Raghu, learned Senior Counsel representing Mr. Muppu Ravinder Reddy, learned counsel for the appellants.

Mr. K.V.Bhanu Prasad, learned Senior Counsel representing Mr. K. Sai Sri Harsha, learned counsel for the respondent No.1.

Mr. Mahesh Raje, learned Government Pleader for Home for the respondents No.2 to 7.

Mr. B.Nalin Kumar, learned Senior Counsel representing Mr. N.Venkateswara Rao, learned counsel for the respondent No.8.

2. This intra court appeal emanates from an interim order dated 28.11.2024 in W.P.No.14075 of 2024 passed by the learned Single Judge.

3. The appellants, admittedly, are not parties to the aforesaid interim order. The said order, therefore, does not bind the appellants.

4. In view of the law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹, learned Senior Counsel for the appellants seeks leave of this Court to withdraw the appeal with the liberty to avail of the remedy of seeking review of the order dated 28.11.2024.

5. Accordingly, the writ appeal is disposed of in terms of the liberty as prayed for. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed

¹ AIR 1963 SC 1909

SD/- I. NAGALAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Authorized Signatory Ragi Veera Chary, Society Of Trustees Of Indigenous Churches In India, Regd. No. 114/1971 S/o. Narasaiah, Age 52 years, Hebron Church, R/o. 1-1-574, Golconda Cross Roads, Musheerabad. Hyderabad. TS 500 020
2. The Principal Secretary Home Department Secretariat Hyderabad, State Of Telangana.
3. The Commissioner Of Police, Hyderabad City Hyderabad.
4. The Deputy Commissioner Of Police, Central Zone LB Stadium Road Hyderabad

5. The Assistant Commissioner Of Police, Central Zone Chikkadpally Hyderabad
6. The Station House Officer, Chikkadpally Police Station, Chikkadpally
Hyderabad
7. The Station House Officer, Musheerabad Police Station, Musheerabad,
Hyderabad
8. The Authorized Signatory, Indigenous Churches In India Trust, Regd. No.
46/2004, Office at Flat No. 101, SKS Fort House, Opp. Vasavi Medicals,
Golconda Cross Roads, Hyderabad-500 020
9. One CC to SRI RAVINDER REDDY MUPPU, Advocate [OPUC]
10. One CC to SRI N.VENKATESWARA RAO, Advocate [OPUC]
11. One CC to SRI KOTHAPALLI SAI SRI HARSHA, Advocate [OPUC]
12. Two CCs to GP FOR HOME, High Court for the State of Telangana, at
Hyderabad. [OUT]
13. Two CD Copies

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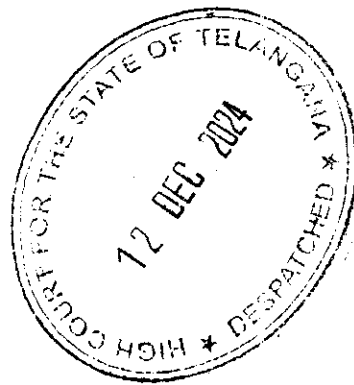


HIGH COURT

DATED:12/12/2024

JUDGMENT

WA.No.1388 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.**

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12/12/24
bks